

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.702/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2017, 10.30 A.M

Name of the Company	AVI Polymers Ltd.-Vs-Hindustan Cable Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS DEEPAK KUMAR KHASTAN, F.C.S.
PRACTISING COMPANY SECRETARY

2. CS SHRUTI SINGHANIA
PRACTISING COMPANY SECRETARY

3. CS SONAM AGARWAL
PRACTISING COMPANY SECRETARY

4. Vikash Singh Adv.
Sarojini Dasgupta, Adv

OPERATIONAL
CREDITOR

[Signature]

12/12/17

[Signature]
12/12/17

[Signature]
12/12/17

For.
ACL

[Signature]
12/12/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and thereafter reply, if any, may be filed within 7 days with a copy in advance to the opposite party. Rejoinder, if any, may be filed within 3 days thereafter.

List it on 09/01/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)